

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3896
ANSWERED ON:17.12.2012
POLLUTION BY MNCS
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the MNCs are playing a major role in polluting the environment and water in the country;
- (b) if so, the details thereof;
- (c) whether any inquiry has been conducted into this matter;
- (d) if so, the result thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (d) All the industries including MNCs are required to comply with pollution control norms as prescribed by State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs). The Central Pollution Control Board (CPCB) under 17 categories of highly polluting industries identified 3 MNCs in cement sector, which were non-complying. Accordingly, CPCB has issued directions under Section 5 of the Environment (Protection) Act, 1986 to M/s ACC Limited Jamul Cement Works, Durg (Chattisgarh) and also issued directions under section 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 to Madhya Pradesh Pollution Control Board for taking appropriate action against 2 cement units namely (i) M/s ACC Ltd, Kymore Cement Works and (ii) M/s Heidelberg Cement India Ltd (Diamond Cement), Damoh of Madhya Pradesh.

(e) The steps taken by the Government to contain pollution from industries including MNCs are as under:

Industries, including MNCs are required to take consent from respective SPCBs/PCCs to ensure compliance of standards prescribed under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

A mutually agreed time-targeted programme is implemented under Corporate Responsibility for Environmental Protection (CREP) with a bank guarantee on various commitments

Promotion of low waste and no waste technology;

Under Environment Surveillance Squad (ESS) programme, CPCB undertakes random inspection of 17 categories of highly polluting industries including MNCs to verify compliance.